

We have given a thought to the matter and consider it too important an issue to be thrown out because of the laxity in collection of material and placing the same before us and thus consider it appropriate that the same should be converted into a suo moto proceeding to enquire into the issue placed before us.

We appoint Mr. Aaditya Narain, learned counsel led by Mr. Gopal Shankaranarayan, learned senior counsel as Amicus to assist us in the matter and they may take the services of any Advocate on record. We expect them to obtain the requisite material and to analyse the same and to facilitate the data to be placed before us and thus consider it appropriate to issue notices to all the respondents before us who would be able to show as to how many posts are occupied, how many are vacant and what is the nature of infrastructure which has been made available as consumer rights are important rights and non-manning of posts and inadequate infrastructure would deprive citizens of a redressal of the grievances.

Let Court notice issue returnable on 22.02.2021.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[ANITA RANI AHUJA]
ASSISTANT REGISTRAR